

CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT MADE TO THE SHAREHOLDERS OF RANA SUGARS LIMITED

THIS CORRIGENDUM HAS REFERENCE TO THE ORIGINAL PUBLIC ANNOUNCEMENT PUBLISHED ON 24.03.2005 IN THIS EDITION OF THE NEWSPAPER PERTAINING TO THE OFFER MADE BY THE ACQUIRERS TO THE SHAREHOLDERS OF RANA SUGARS LIMITED.

- I. The present Offer made by the Acquirers to the shareholders of Rana Sugars Limited is pursuant to Regulation 11(1) of the SEBI (SAST) Regulations, 1997.
- II. The formula used for calculating the Earning per Share (EPS) appearing anywhere in the Public Announcement is Profit after Tax/No. Of Equity Shares issued.
- III. Under Heading General at point 9.1 the latest date by which the withdrawal forms to be tendered by the shareholders should be read as May 27, 2005 (Friday) instead of June 01, 2005 and the last date of withdrawal should be Read as May 27, 2005 (Friday) were ever is appears in the PA.

Issued by Manager to the Offer:-

Chartered Capital And Investment Limited

13, Community Centre, East of Kailash, New Delhi - 65

Tel No. : (011) 26419079/26218274 • Fax : (011) 26219491

Contact Person: Ms. Shweta Jain

Issued on Behalf of the Acquirers

Rana Inder Partap Singh, Rana Veer Partap Singh,

Rana Karan Partap Singh and

Rana Preet Inder Singh OF **RANA SUGARS LIMITED**

Address: 53, Sector-4, Chandigarh - 160001

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